

January, 2022



Newsletter

eCommittee, Supreme Court of India

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eCourts project bags the GOLD award for excellence in Government Process Re-engineering for Digital transformation.



The e-Committee of the Supreme Court of India and Department of Justice was awarded the prestigious National Gold Award for Excellence in Government Process Re-engineering for Digital transformation with a cash prize of Rs. 2 Lakh, a trophy and a Certificate

for Excellence in Government Process Re-engineering for Digital Transformation. At the 24 th National Conference on e-Governance held in Hyderabad, the said award was presented by Dr Jitendra Singh Union Minister of State (Independent Charge) of the Ministry of Science and Technology.

Virtual Court inaugurated at Shimla



The Chief Justice of Himachal Pradesh High Court, Mr Justice Mohammad Rafiq, inaugurated the Virtual Court for Shimla district on 30 December 2021 at District Courts Complex, Shimla.

Virtual Courts is a leap in eCommittee's attempts to enable accessibility of judicial services by the general public. The system brings the court to the doorstep, allowing the public to access case details, pay fines, and close cases from home

from all types of devices with an internet connection.

Virtual Courts – being truly online – eliminate the need for the physical presence of litigants and judges in the court. The system has provided several benefits, including a noticeable drop in the pendency of cases, reduced resource requirements and comfort of working at a convenient time and location.

Pagination Software rolled by Himachal Pradesh High Court

Register	Stamp	Case Type	Case No +	Year	Submit
		Civil Writ Petition (CWP)	12	2021	Search
Case Details					
Filing No:		CWP:40217/2019	Filing Date:		27-12-2019
Registration No:		CWP:12/2021	Registration Date:		01-01-2021
CNR No:		HPHC010475452019	Status:		Pending
Case Classification:			Remarks:		ACTUAL DATE
Last Pagination No.:		10	Next Pagination No.:		11
Case Status					
First Hearing Date:			Next Hearing Date:		Next Date Is Not Given

Pagination status displayed on the High Court website.

The High Court of Himachal Pradesh has customized a computer programme/software for pagination. This programme ensures that pleadings filed by different parties should conform to the pagination of the court file and that other respondents should not duplicate the pagination.

The computer programme/software will enable advocates and courts to locate the relevant pleadings and the documents being referred to by the advocates during arguments/hearing.

Updated Certified Copy Module

Certified Copy Issue
Search Case

*TYPE : Filing No. Case No
 *Case Type : CWPOA-56
 *Case No : 5726 *Case Year : 2019
 *Order / Judgement : Order

Memo Of Parties

Copy of Order/Judgement/Passed/Delivered/Recorded on ___ by the Single bench consisting of HON'BLE MR. JUSTICE VIVEK SINGH THAKUR Judge in CWPOA/5726/2019

1. Lakhvinder Kumar S/O Yashwant Singh Thakur R/O VPO Lehri Sarel Tehsil Ghumarwin Distt. Bilaspur HP Applicant Plaintiff Petitioner Appellant

Versus

1. State of H.P. Secretary Education to the Govt. of HP Shimla
 2. Director Elementary Education Himachal Pradesh , Shimla 171001
 3. Deputy Director Elementary Education , Bilaspur H.P.
 4. Director of Saink Welfare, Ex-Servicemen Employment Cell , Hamirpur H.P. Respondent Non-Applicant Defendant

COPY OF ORDER/JUDGEMENT/STATEMENT(S) RECORDED/ISSUES IN THE HIGH COURT OF HIMACHAL PRADESH

Date	Order No	No. of Copies Issued	Action
15-06-2020 Print Memo Of Party	1	13	Issue Copy
04-08-2020 Print Memo Of Party	2	5	Issue Copy
09-11-2020 Print Memo Of Party	3	3	Issue Copy

Option to choose details for printing on the memo of part page.

The certified copy module has been updated to resolve the delay in supply of certified copies due to the physical movement of case files. Through this module, the memo and

the party page pertaining to the concerned order will be automatically generated, and the same can be directly printed.

Copy of Order/Judgement/Passed/Delivered/Recorded on **15-06-2020** by the Single bench consisting of HON'BLE MR. JUSTICE TARLOK SINGH CHAUHAN, HON'BLE MS. JUSTICE JYOTSNA REWAL DUA Judge in CWPOA/5726/2019

1. **Lakhvinder Kumar S/O Yashwant Singh Thakur R/O VPO Lehri Sarel Tehsil Ghumarwin Distt. Bilaspur HP**
 Applicant

Versus

1. **State of H.P. Secretary Education to the Govt. of HP Shimla**
 2. **Director Elementary Education Himachal Pradesh , Shimla 171001**
 3. **Deputy Director Elementary Education , Bilaspur H.P.**
 4. **Director of Saink Welfare, Ex-Servicemen Employment Cell , Hamirpur H.P.**
 Non-Applicant / Defendant

COPY OF ORDER/JUDGEMENT/STATEMENT(S) RECORDED/ISSUES IN THE HIGH COURT OF HIMACHAL PRADESH

High Court Of Punjab & Haryana mandates e-filing by Government

Advocates

The eCommittee, Supreme Court of India, has been undertaking various initiatives to transform judicial infrastructure, processes and practices. In his letter, the Chairperson of the eCommittee Dr D Y Chandrachud has requested all the High courts to make the e-filing mandatory for government cases from 1.1.2022.

Accordingly, e-filing by the office of the Advocate Generals of the States of Punjab and Haryana, office of

Senior Standing Counsel/ Standing Counsel/ Public Prosecutor/ Additional Public Prosecutor of U.T. Chandigarh and office of Additional Solicitor General of India/ Standing Counsel of Union of India has been made mandatory with effect from 1 January 2022. For the aforesaid purpose, a new policy has been framed by this Punjab and Haryana High Court and circulated amongst the stakeholders.

High Court of Chhattisgarh mandates e-filing of all types of petitions by the Government of Chhattisgarh

In order to boost e-filing in the courts by using the e-filing portal given by the eCommittee of the Supreme Court of India and considering that the State Government is a major litigant before the Court, the High Court of Chhattisgarh purpose above

all types of petitions by Government of Chhattisgarh shall be instituted through e-filing by using the e-filing portal, w.e.f. 1 January 2022. For assistance, the e-filing Station at e-Sewa Kendra can be utilized.

N Step Training at Nawada Judgeship

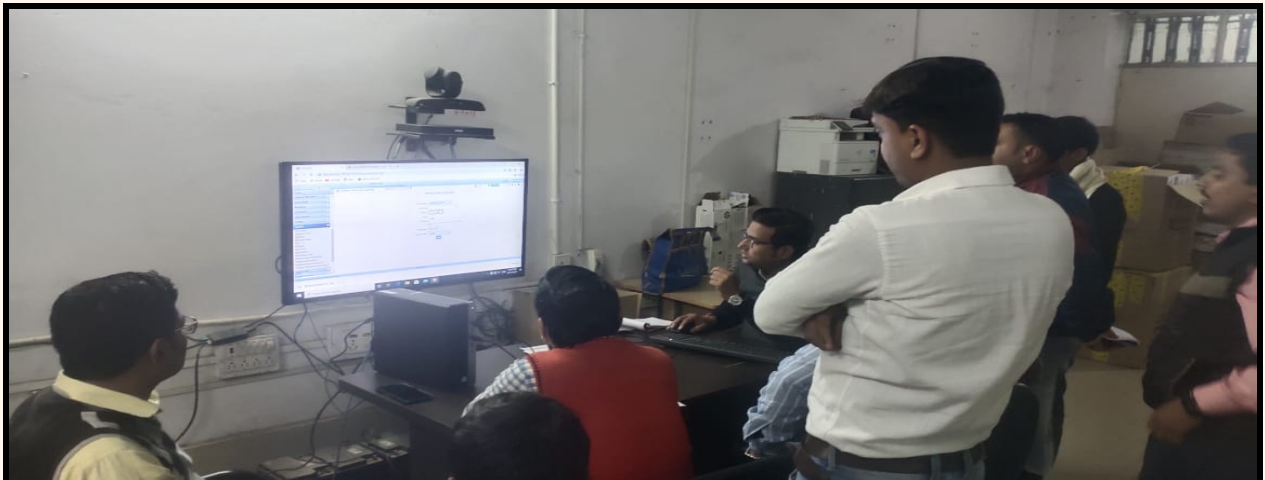
Process Delivering Training to the Judicial Officers on "**How to generate Process of NSTEP and Pre-Trial**

Module in ICJS in CIS 3.2" was held by the System Officer, Civil Court, Nawada.



Process Delivering Training was also held for the Courts' Clerks and Data Entry Operators on "**How to generate**

Process of NSTEP and Pre-Trial Module in ICJS in CIS 3.2 " by System Officer, Civil Court, Nawada.



1242 Subordinate Courts of Rajasthan gets dedicated VC Hardware

The installation of dedicated VC Hardware (Camera-Mike, Document Visualizer and 43 Inch LED Display) for 1242 Subordinate Courts of Rajasthan has been successfully installed and made operational. Dedicated internet connectivity and VC software licenses have already been provided to all these courts. During the third wave of Covid-19, all the subordinate courts are functioning successfully only through Virtual Mode by using these VC resources. Procurement of hardware for newly created 50 courts has also been initiated and work orders have been placed. Thus, 1292 subordinate courts of Rajasthan will be equipped

with VC hardware and other resources.

VC Licenses for all the Subordinate Courts of Rajasthan

To make video conferencing easier, user-friendly and efficient, a work order has been placed for VC Licenses for 1292 Subordinate Courts of Rajasthan during January 2022. These licenses have features that allow meeting up to 500 participants and webinars with up to 500 participants. This webinar facility may also be explored for Live Streaming for up to 500 viewers at a time.

High Court of Tripura inaugurates eSewa Kendra at the Court Complexes of Khowai, Amarpur, Sabroom, Belonia & Bishalgarh



On 3 January 2022, Justice S. Talapatra, Judge In-Charge ICT including eCourts Projects, High Court of Tripura and Justice A. Lodh, Portfolio Judge for Khowai Judicial District, inaugurated eSewa Kendra at Khowai Court Complex. In his inaugural speech, Justice A. Lodh emphasized the importance of a help desk counter in a Court Complex like eSewa Kendra which is meant to serve the needs of the Bar members and litigants in accessing various information about the justice delivery

system. Justice S. Talapatra highlighted the importance of the establishment of eSewa Kendra at every Court complex of Tripura and said that the setting up of eSewa Kendra is a milestone. On 15th January 2022, the eSewa Kendra at Amarpur Court Complex was inaugurated by Justice S. Talapatra in a brief programme organized by the Court of SDJM-cum-Civil Judge (Jr. Division), Amarpur, Gomati Judicial, District.



On 29 January 2022, three eSewa Kendras were inaugurated at the Court Complexes of Sabroom, Belonia and Bishalgarh by Justice S. Talapatra, Judge In Charge, ICT including eCourts Project, High Court of Tripura and Justice T. Amarnath Goud, Judge, High Court of Tripura and Portfolio Judge of South Tripura and Sepahijala Judicial Districts. Brief programmes were organized at the three Court Complexes for the inauguration of the eSewa Kendra. Justice T. Amarnath Goud

emphasised the importance of information-cum-facilitation counters like eSewa Kendra at a Court Complex which is meant to serve the needs of the Bar Members and the litigants in resolving their queries and serving their other needs. Justice S.

Talapatra requested the Bar Members and litigants to avail the different services eSewa Kendras so that the services under the eCourts Projects are delivered to the stakeholders on time.

The High Court and District courts of Tripura start uploading digitally accessible documents

**HIGH COURT OF TRIPURA
AGARTALA**

No. F.6(43)-HC/2021/28058

Dated, Agartala, the 17th December, 2021

ORDER

The Hon'ble Chief Justice has been pleased to order that w.e.f. 1st January 2022, all Notifications, Circulars, Orders, Memorandums etc. to be uploaded in the official websites of the High Court and the District Courts of Tripura should be digitally signed and in Electronic Publication (ePUB) or Optical Character Recognition (OCR) based PDF only. This is issued in terms with the Rules for Accessibility as per Rule 15(1)(c) of the Rights of Persons with Disabilities Rules, 2017 and the website standard as specified in the Guidelines for Indian Government Websites (GIGW) as adopted by the Department of Administrative Reforms and Public Grievances, Government of India.

As part of eCommittee initiative for providing digital accessible legal ecosystem and as per the standards for Indian Government Websites, adopted by the Department of Administrative Reforms and Public Grievances, Government of India, and also in compliance with Rule 15(1)(c)

of the Rights of Persons with Disabilities Rules, 2017 the High Court and the District Courts of Tripura w.e.f. 1 January 2022, have started uploading digitally signed Notifications, Circulars, Orders, Memorandums etc. on their official websites in Electronic Publication

(ePUB) or Optical Character Recognition (OCR) based PDF only. This e-initiative has been taken by the High Court of Tripura to ensure that the electronic documents made available in the public domain by the Tripura Judiciary meet the accessibility standards. The relevant

order issued by the Hon'ble High Court in this regard has been provided here. Notification Link:- <https://thc.tripura.gov.in/page/Noticedettc.aspx?Noticeld=25001>

The District Courts of Tripura start uploading digitally signed Judgments and Orders in the public domain w.e.f. 1st January 2022.

To provide accessible PDF documents in the public domain through the District Courts' websites, all the courts of the District Judiciary of Tripura have started uploading digitally signed judgments and orders in OCR based PDF, from January 2022. For this purpose, all the 97 Judicial Officers of Tripura have been

provided with a Digital Signature Certificate Class-III USB Token with signature and encryption. Now, the Judicial Officers have started uploading digitally signed Judgments and Orders in the DC CIS NC 3.2 which are accessible in the NJDG portal and official websites of the District Courts.

Know the National Judicial Data Grid (NJDG)

How to access the National Judicial Data Grid (NJDG)?

NJDG can be accessed in the public domain in three easy ways i.e.

Through Google Search of NJDG,
Through eCommittee website link, and
Through eCourts Services weblink.

Each way is elaborated in detail hereunder:- Click the links and explore the National Judicial Data Grid.

NJDG webpage

<https://njdg.ecourts.gov.in/njdgnew/index.php>

NJDG can be accessed directly through the NJDG webpage; click the above link to access NJDG. A simple Google search of the word “NJDG” will take one to the NJDG web page.

Through eCommittee website link

NJDG can also be accessed through the new eCommittee website (<https://eCommitteesci.gov.in/>). NJDG is provided under the tab of “Citizen’s

Corner” tab on the eCommittee’s website. In order to access the NJDG on the eCommittee’s website, one should proceed in the following order on the website Citizen’s Corner --> Citizen centric services --> NJDG. Alternatively, one can also access NJDG through eCommittee’s website by using the following link:
<https://eCommitteesci.gov.in/service/national-judicial-data-grid/>

Through e-Courts services website

NJDG can also be accessed through the e-Courts service’s website (https://services.ecourts.gov.in/ecourtdia_v6/). One can click on the “NJDG” tab, which is made available on the top panel of the website, to access the NJDG webpage directly. One can use any of these options to access the NJDG.

Workshop for High Court Justices on ICT enablement of Indian Judiciary through e-Courts Project and the evolving concept of Artificial Intelligence

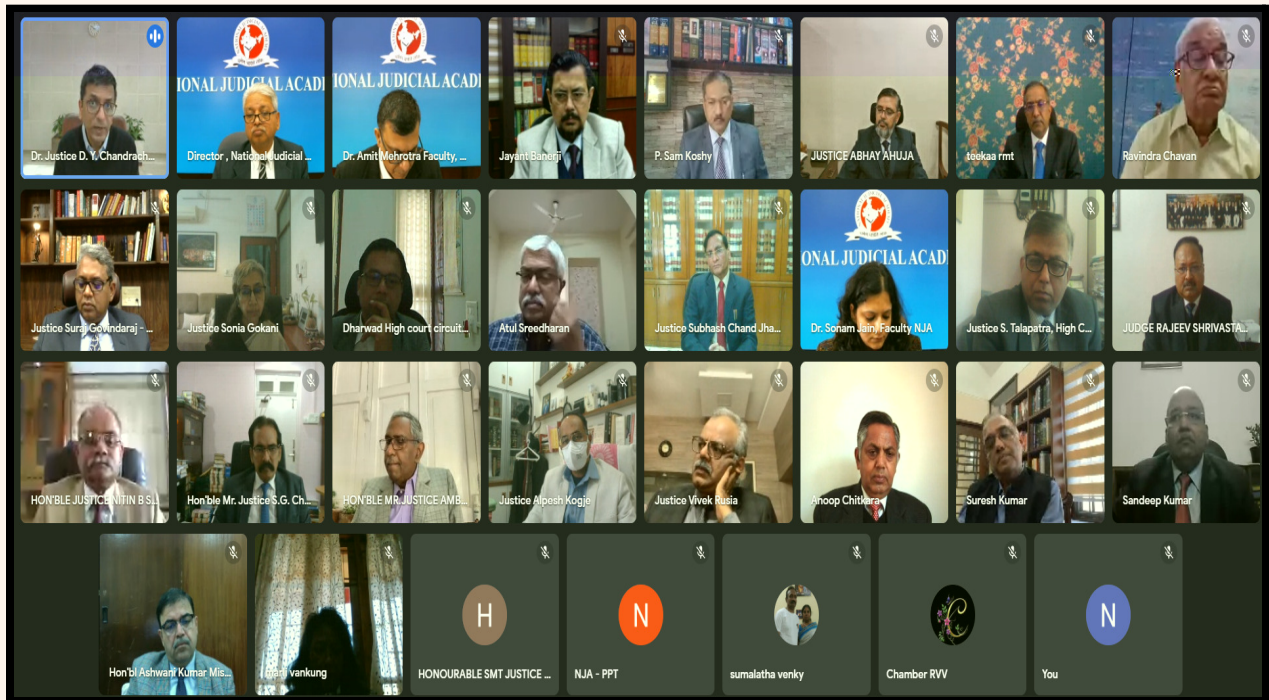


Photo Courtesy: National Judicial Academy, Bhopal

Pursuant to the initiative taken by the e-Committee, the National Judicial Academy, Bhopal, organised a two day online “Workshop for High Court Justices on ICT Enablement of Indian Judiciary through E-Courts Project and the Evolving Concept of Artificial Intelligence”. The workshop was designed and conveyed by the member (HR) eCommittee, Supreme

Court of India. The sessions included topics of ICT growth of Indian Judiciary under e-Courts & Its way forward, Artificial Intelligence & Judicial Governance, NJDG and Role & Impact of High Court Computer Committees in eCourts Project & E-Courts-Technical Infrastructure through NIC.

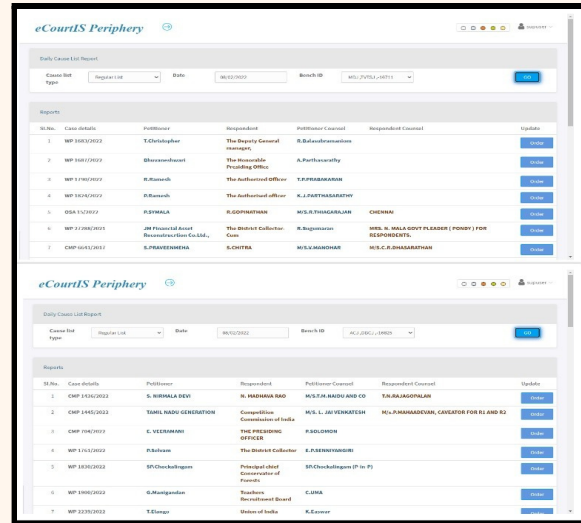
Cyber Crime & Cyber Law training for Judicial Officers at SVP National Police Academy, Hyderabad



As part of the continuing capacity building & change management exercise of the eCommittee, the Supreme Court of India conducted a three-day online course on Cyber Crimes & Cyber Law in coordination with the Sardar Vallabhbhai Patel, National Police Academy, Hyderabad from 3 to 5 December 2021. Judicial Officers from 11 states attended the three-day online course, which covered

various topics - Emerging challenges in Cyber Law Cyber Espionage, Malware Attacks, DDOS; Ransomware attack; Covid related scams, Investigation of UPI and Digital Payment Frauds; Introduction to BlockChain and CryptoCurrency; Investigation Abroad MLATs, LRs and role of Interpol; and Legal challenges in appreciation of electronic evidence.

Sensitization Training Programme on Daily order uploading Software Module in the E-Courts Services Portal



A sensitization awareness training programme on the effective usage of the Software Module for uploading of daily orders in the e-Courts services portal (<https://ecourts.gov.in>) has been developed by the National Informatics Center, Madras High Court. The daily orders of the cases are prepared and updated/uploaded in the module and the same are reflected in the said e-Courts services portal. In coordination with NIC officials, the Registry has

conducted the sensitisation training programme from 31 January 2022 to 2 February 2022 for 145 Personal Assistants of judges on the effective usage of the software module. The advocates and litigants will benefit as the case orders will be uploaded immediately online, ensuring the case-related information and data accuracy.

e-Courts Statistics:

Number of cases dealt through Video Conferencing in High Courts/ District Courts during the lockdown as of 31 January 2022

S. No.	High Court	Total No. of cases dealt through Video Conferencing in High Court and Bench			Total No. of cases dealt on Video Conferencing in District Courts			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
1	Allahabad	22-3-2020	31-1-2022	228144	22-3-2020	31-1-2022	2621390	2849534
2	Andhra Pradesh	26-3-2020	31-10-2021	49664	26-3-2020	31-10-2021	266489	316153
3	Bombay	1-1-2022	31-1-2022	16617	1-1-2022	31-1-2022	8058	24675
4	Calcutta	22-3-2020	31-1-2022	122881	22-3-2020	31-1-2022	67807	190688
5	Chhattisgarh	22-3-2020	31-1-2022	97018	22-3-2020	31-1-2022	29929	126947
6	Delhi	22-3-2020	31-1-2022	295741	22-3-2020	31-1-2022	2587120	2882861
7	Gauhati - Arunachal Pradesh	22-3-2020	31-1-2022	2286	22-3-2020	31-1-2022	8128	10414
8	Gauhati - Assam	26-3-2020	31-1-2022	121048	26-3-2020	31-1-2022	251096	372144
9	Gauhati - Mizoram	23-3-2020	31-1-2022	3963	23-3-2020	31-1-2022	13268	17231
10	Gauhati - Nagaland	22-3-2020	31-1-2022	850	22-3-2020	31-1-2022	541	1391
11	Gujarat	23-3-2020	31-12-2021	321769	23-3-2020	31-12-2021	147956	469725

12	Himachal Pradesh	22-3-2020	31-1-2022	70123	22-3-2020	31-1-2022	32890	103013
13	Jammu and Kashmir	22-3-2020	31-1-2022	246045	22-3-2020	31-1-2022	224981	471026
14	Jharkhand	22-3-2020	31-1-2022	179351	22-3-2020	31-1-2022	629002	808353
15	Karnataka	23-3-2020	31-1-2022	649942	23-3-2020	31-1-2022	107031	756973
16	Kerala	22-3-2020	31-1-2022	141322	24-3-2020	31-1-2022	383815	525137
17	Madhya Pradesh	23-3-2020	31-12-2021	599999	23-3-2020	31-12-2021	657363	1257362
18	Madras	26-3-2020	31-1-2022	1362169	26-3-2020	31-1-2022	288320	1650489
19	Manipur	15-4-2020	30-11-2021	25179	15-4-2020	30-11-2021	9423	34602
20	Meghalaya	22-3-2020	31-1-2022	926	22-3-2022	31-1-2022	9988	10914
21	Orissa	23-3-2020	31-1-2022	242817	19-3-2020	31-1-2022	200821	443638
22	Patna	24-3-2020	31-1-2022	198331	24-3-2020	31-1-2022	1635118	1833449
23	Punjab and Haryana	22-3-2020	31-1-2022	488854	22-3-2020	31-1-2022	574578	1063432
24	Rajasthan	22-3-2020	31-1-2022	204309	22-3-2020	31-1-2022	165938	370247
25	Sikkim	24-3-2020	14-11-2021	472	24-3-2020	14-11-2021	6283	6755
26	Telangana	22-3-2020	31-12-2021	271195	22-3-2020	31-12-2021	163695	434890
27	Tripura	22-3-2020	31-1-2022	10340	22-3-2020	31-1-2022	9903	20243
28	Uttarakhand	15-4-2020	31-1-2022	703331	15-4-2020	31-01-2022	39292	109625
	Total			6021688			11140223	17161911

Status of implementation of Justice Clock in High Courts

Sr. No	High Court	No. of items for which funds were released	No. of items procured/purchased	Justice Clock has been started in the State	e-Justice Clock has been deployed in the State
1	Allahabad	2	2	Yes	Yes
2	Andhra Pradesh	1	1	Yes	No
3	Bombay	4	0	No	No
4	Calcutta	1	1	Yes	No
5	Chhattisgarh	1	1	Yes	No
6	Delhi	1	1	Yes	Yes
7	Gauhati (Arunachal Pradesh)	1	1	Yes	No
8	Gauhati (Assam)	1	1	Yes	Yes
9	Gauhati (Mizoram)	1	1	Yes	No
10	Gauhati (Nagaland)	1	1	Yes	Yes
11	Gujarat	1	1	Yes	Yes
12	Himachal Pradesh	1	1	Yes	No
13	Jammu & Kashmir	2	2	Yes	No
14	Jharkhand	1	1	Yes	No
15	Karnataka	3	3	Yes	Yes
16	Kerala	1	1	Yes	No
17	Madhya Pradesh	3	3	Yes	Yes
18	Madras	2	2	Yes	Yes
19	Manipur	1	1	Yes	No
20	Meghalaya	1	1	Yes	Yes
21	Orissa	1	1	Yes	Yes
22	Patna	1	0	No	No
23	Punjab & Haryana	1	0	No	No
24	Rajasthan	2	2	Yes	No
25	Sikkim	1	1	Yes	Yes
26	Telangana	1	1	Yes	Yes
27	Tripura	1	1	Yes	Yes
28	Uttarakhand	1	1	Yes	No
	Total	39	33		

Statistics of Virtual Courts – As of 01 January 2022

Sr. No	Virtual Court Name	Received	Proceedings completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	44681	44345	188	11322	7683061
2	Chhattisgarh Traffic Department	78	77	0	28	60500
3	Haryana Traffic Department	7557	1553	12	140	122601
4	Himachal Pradesh Traffic Department	2416	368	2	24	20504
5	Jammu Traffic Department	238	237	13	101	170559
6	Karnataka Traffic Department	14265	14235	119	9577	45654920
7	Kashmir Traffic Department	12391	10135	77	2910	1613983
8	Kerala Traffic Department	37480	22186	63	3663	2019353
9	Kerala Transport Department	153492	103193	365	15326	19172650
10	Maharashtra Transport Department	10587	10453	20	657	1635305
11	Notice Branch Delhi Traffic Department	8353252	8288801	28466	782294	554219856
12	Odisha Traffic CTC-BBSR Commissionerate	3812	3780	9	327	325501
13	Pune Traffic Department	6080	6056	16	459	92350
14	Tamil Nadu Traffic Department	77014	75894	604	21769	165651560
15	Uttar Pradesh Traffic Department	1455050	1180819	1680	54866	30559675
16	Virtual Court Delhi (Traffic)	2688330	2662211	81329	1237232	1378051722
17	Meghalaya Traffic Department	0	0	0	0	0
	Total	12866837	12424343	112963	2140695	2207054100

Status of implementation of Rules of VC as of 31 January 2022

S.No	High Court	Whether the Rules of Video conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24

Status of Implementation of Rules of e-Filing as of 31 January 2022

S.No.	High Court	Whether Rules of e-Filing is implemented in High Court	Whether Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	No	No
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	17	16
	Not Implemented	11	12

Status of implementation of e-Sewa Kendras as of 31 January 2022

S.No	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	38
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	20
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	No	0
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	5
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	4
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	21
18	Madras	Yes	Yes	2
19	Manipur	No	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	27
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	4
26	Telangana	No	No	0
27	Tripura	Yes	Yes	8
28	Uttarakhand	Yes	Yes	1
	Implemented	25	22	475
	Not Implemented	3	6	

Status of implementation of e-Payments as of 31 January 2022

S.No	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	No	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	Yes
	Implemented	22	17
	Not Implemented	6	11

Status of implementation of ICJS as of 31 January 2022

S.No	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	21
	Not Implemented	7

Training/Awareness Programme during January 2022

Training/Awareness Programme for Advocates/Advocate Clerks/ Staffs/ Judicial Officers during January 2022				
High Court / Institutions	Month	Programme Details	Participants	Participants / Views
NJA (P-1276)	January 08-09, 2022	Workshop On ICT enablement of Indian Judiciary through E-Courts Project and the evolving concept of Artificial Intelligence	High Court Judge	24
SVP National Police Academy	28.01.2022- 30.01.200	TOT Refresher Course on Cyber Crimes and Cyber Laws	Judicial Officer	47
NJA (P-1279)	29.01.2022	National Seminar on ICT Reforms for the effective administration of courts	Principal District & Sessions Judge	40
High Court of Madras	31.01.2022 to 02.02.2022	Sensitization training programme on Daily order uploading software	Personal Assistants	145
Total				156
